HIGH COURT OF DELHI AT NEW DELHI

No. 119/Rules/DHC Dated: 08.08.2024

CIRCULAR

Hon'ble the Acting Chief Justice, on the recommendations of the Hon'ble Information Technology Committee of this Court has been pleased to issue the following directions for information and compliance by all concerned:-

Henceforth wherever the applicant under "High Court of Delhi Rules for Video Conferencing for Courts 2021" uses the Video Conferencing facilities in this Court after office hours or on holidays for recording the evidence through video conferencing mode or for other purposes, the following expenses shall be borne by the advocates / litigant in the following manner:

"Officers be paid Rs. 5000/- upto five hours and beyond that Rs. 1000/- per hour, Officials Rs. 4000/- upto five hours and beyond that Rs. 500/- per hour and court attendant/contractual/outsourced person Rs. 3000/- upto five hours and beyond that Rs. 250/- per hour, as per the manpower requirement. Besides that, to and fro charges of Rs. 16/- per Km be also paid to all performing duties beyond office hours and during holidays. The concerned Court may exempt these charges in suitable cases."

These directions shall come into force with immediate effect.

BY ORDER OF THE COURT
Sd/(KANWAL JEET ARORA)
REGISTRAR GENERAL